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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.21/2016  
IA-18/KB2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> October 2017, 10.30 A.M

Name of the Company	Ashok Tibrewal -Vs- Salasar Stock Broking Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

NEHA SOMANI,  
Practising Company Secretary

R1 to R5

*Soumi*  
13/10/2017

ANIRUDDHA ROY, ADV  
J. PATNAIK, PCS

Petitioner

*AC*  
13/10/2017

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1 to 5 are present.

Ld. Pr. CS for the respondents submitted that she had received the amended petition only 2 days back, so she needs further 2 weeks' time for



filing reply. Prayer is allowed. Reply may be filed within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List the matter on 27/11/2017.

*Jd*

(Jinan K.R.)  
Member (J)

*Jd*

(Vijai Pratap Singh)  
Member (J)